

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 01th day of June, 2018

Present :

Hon'ble Dr. Murtaza Ali, Member-J

Original Application No.330/00588/2018

1. Krishnawati, a/a 63 years, Wife of Late Chhangu Prasad, Resident of 21/178, Sarvoday Nagar, Shuklaganj, District - Unnao.
2. Anita daughter of Late Chhangu Prasad, resident of 21/178, Sarvoday Nagar, Shuklaganj, Distrct – Unnao.

.....Applicants.

By Advocate –Shri V.K. Maurya
Shri Sanjay Yadav

V E R S U S

1. Union of India through Secretary, Ministry of Defence, Department of Central Ordinance Depo, New Delhi.
2. Zonal Officer/Divisional, Central Ordinance Depo, Kanpur Nagar.
3. Chief Officer of Central Ordinance Depo, Kanpur Nagar.
4. Jai Prakash Maurya son of Late Chhangu Prasad, resident of 21/178, Sarvoday Nagar, Shuklaganj, District – Unnao.

..... Respondents

By Advocate : Shri Jitendra Prasad

O R D E R

Heard Shri V.K. Maurya, counsel for the applicants and Shri Jitendra Prasad, counsel for the respondents.

2. Learned counsel for the applicants submitted that their grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 04.08.2017 (Annexure-1) of the applicants within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicants but without commenting anything on the merits of the case, the OA is disposed of with direction to respondent No.3/Competent Authority to decide the representation dated 04.08.2017 (Annexure-1) of the applicants by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicants are also directed to send a copy of this order along with a copy of the representation dated 04.08.2017 (Annexure-1) to the said authority within a period of two weeks. No order as to costs.

Member-J

RKM/